

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 327/03

Jabalpur, this the 17th day of June 2003.

Hon'ble Mr. D.C. Verma - Vice Chairman (J)
Hon'ble Mr. A.K. Bhatt - Administrative Member

Chandra Kala Bai, W/o Late Shri Gulab Singh, aged
about 45 years, R/o Jabalpur, Gate Bangaliya,
Ward No.7 Itarsi, M.P.

APPLICANT

(By Advocate - Shri M.K. Verma)

VERSUS

1. Union of India through
Chairman Railway Board,
Rail Bhawan, New Delhi.
2. General Manager, Central Railways,
Chhatrapati Shivaji Terminus,
Mumbai.
3. Divisional Railway Manager,
Central Railway,
Bhopal.

(By Advocate -

ORDER (ORAL)

By D.C. Verma - Vice Chairman (J) :-

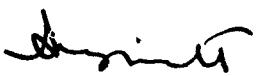
The applicant has filed this OA claiming relief
for grant of family pension and D.C.R.G. with interest.

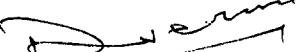
The claim of the applicant is that applicant's
husband Shri Gulab Singh Bhagwati, died while in service
on 17-12-97, was not paid any retiral dues. The applicant
therefore, being widow sent a representation to the
department. A copy of the said representation is annexed/
annexure A-2. Thereafter, an amount of Rs. 9200/-
towards Provident Fund and C.G.I.S. has been paid to
the applicant. The grievance of the applicant is that
DCRG and family pension have not been paid upto now.



Learned counsel for the applicant has been heard. It is noticed that after the order dated 10-10-2002 was passed in favour of the applicant for grant of Provident Fund and C.G.I.S. the applicant has not preferred any representation with regard to other dues claimed in this OA. The representation at Annexure A-2 shows that prior to his death, the applicant had not served the department for about three years. It is not known whether any departmental proceedings were pending or not pending against the applicant and if so, an order there on has been passed or not. No such facts are disclosed in the petition. All these facts are in knowledge of the department. Consequently, the OA is disposed of at the admission stage itself with a direction to the applicant to submit a representation to the Competent Authority within a period of one month by giving full facts and claim which may be due to her. Respondents, shall within three months from the date of receipt of such representation, take a decision and communicate the same to the applicant.

OA stands decided accordingly. Cost easy.


(A.K. Bhatt)
Administrative Member


(D.C. Verma)
Vice Chairman (J)

SKM

पृष्ठांकन से ओ/व्या.....
प्रतिलिपि दरबार.....
(1) संसिल, उच्च न्यायालय दरबार के कानूनी विभाग
(2) आवंटक विभागीय/कुर्सियां
(3) प्रबल्यो श्री/दू. लिप्ति/के कानूनी
(4) न्यायालय, दरबार, दरबारी विभाग
सूचना एवं आवश्यकता के लिए 11


K. Verma
उप सचिव

TSued
On 20.6.03